

Accordingly, the first sentence of the reply to part (b) of Unstarred Question No. 3327 answered on 23-8-1974 should be substituted as follows:—

"With the shifting of certain offices from Delhi to Faridabad Government had issued orders on 16-6-1966 granting CCA to the staff who were transferred to Faridabad on or after the 1st January, 1966 at Delhi rates as under:—

- (i) at Delhi rates for one year.
- (ii) @75 per cent of Delhi rates for next six months
- (iii) @50 per cent of Delhi rates for next six months
- (iv) @25 per cent of Delhi rates for next six months

It was discontinued thereafter.

This was done to mitigate the hardship, resulting from the shifting of these offices. Subsequently, however, on persistent demands from those Central Government employees stationed at Faridabad including the Central Government Press Employees posted there, who were not covered by the above mentioned orders, these orders were extended with effect from 1-9-1966 to all Central Government employees stationed at Faridabad as on 1-9-1966, who were not covered by the orders of 16-6-1966". I regret inaccuracies in my reply

11 19 hrs

RELEASE OF MEMBER

MR SPEAKER: I have to inform the House that I have received the following telegram, dated the 8th September, 1974, from the Commissioner of Police Ernakulam City:—

"Shri N. Sreekantan Nair, Member, Lok Sabha, who was arrested

at 10.20 hours on the 6th September, 1974, under Section 151, Criminal Procedure Code, for obstructing picketing at the High Court, Ernakulam, was released at 18.00 hours on the 6th September, 1974."

SHRI JYOTIRMOY BOSU: Diamond Harbour W/L, every day one M. P. is arrested?

MR SPEAKER. The law does not count days. He is a good man. It would have been very inconvenient for him to picket there

11.20 hrs

PERSONAL EXPLANATIONS BY MEMBERS

SHRIMATI BIBHA GHOSH GOSWAMI (Nabadwip): Sir, on 9-8-1974, I made a statement that on 14-11-1973 I was detained for four hours in Raqa-ghat and that no intimation to that effect was sent to the Lok Sabha. My statement so far as it relates to intimation sent to Lok Sabha was not correct and it was based upon misleading information inasmuch as I subsequently found that on 16-11-1973 the Speaker made mention of my arrest and actually read out a telegram in that behalf. I am unhappy over this mistake and I want to go on record with the corrected state of things and also my expression of regret

SHRI JYOTIRMOY BOSU (Diamond Harbour) Mr Speaker, Sir, on 5-9-1974 I was speaking on the privilege issue. The following could be seen from the Debates (Pages 15230-31):—

"SHRI RAM GOPAL REDDY: Our information is that for every question he is putting, he is getting about Rs. 4,500/-.

SHRI JYOTIRMOY BOSU: I shall give you the whole of it. Make a check. You can come to my house and take whatever is there